

ITEM NO.50

COURT NO.6 SECTION IX  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A No. 7-8/2017,I.A. .../2017 in Civil Appeal No(s).  
8800-8801/2013

VINODKUMAR M MALAVIA & ANR

Appellant(s)

VERSUS

MAGANLAL MANGALDAS GAMETI & ORS.

Respondent(s)

(For directions and intervention and interim relief and office report)

Date: 01/05/2017 These applications were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON&#39;BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s)

Ms. Neha Sharma, Adv.

Mr. Deeptakirti Verma, AOR

For Applicant(s) Mr. C.U. Singh, Sr. Adv.

Mr. Rohit Gandhi, Adv.

Mr. Avinash Sharma, Adv.

Mr. Rajiv Raheja, Adv.

For Respondent(s)

Mr. Shiv Mangal Sharma, Adv.

Ms. Sharmila Upadhyay, AOR

Ms. Hemantika Wahi, AOR

Ms. Jesal Wahi, Adv.

Ms. Mamta Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Mr. C.U. Singh, learned Senior counsel appearing for the applicant seeks permission to withdraw the Interlocutory Applications with liberty to exercise his remedy available to him in accordance with law before the appropriate forum. As prayed, the Interlocutory Applications are dismissed as withdrawn with the afore-said liberty.

(VISHAL ANAND)

(SNEH LATA SHARMA)

COURT MASTER

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